

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

**Dated : 27<sup>th</sup> November, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Appeal No. 218 of 2012 &  
I.A. No. 360 of 2012**

**In the matter of**

**M/s. Balasore Alloys Ltd. ... Appellant(s)  
Versus  
Odisha Electricity Regulatory  
Commission & Ors. ....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Somreshwar Mohonty, Sr. Adv.  
Mr. Anup Kumar  
Counsel for the Respondent(s): Mr. Rutwik Panda for R.1  
Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtaza for R.2**

**Appeal No. 219 of 2012 &  
I.A. No. 361 of 2012**

**M/s. Balasore Alloys Ltd. ... Appellant(s)  
Versus  
Odisha Electricity Regulatory  
Commission & Ors. ....Respondent(s)**

**Counsel for the Appellant(s) : Mr. Somreshwar Mohonty, Sr. Adv.  
Mr. Anup Kumar  
Counsel for the Respondent(s): Mr. Rutwik Panda for R.1  
Mr. Buddy A. Ranganadhan  
Mr. Hasan Murtaza for R.2**

**ORDER**

The learned counsel for the Respondent No.2 seeks some time to file the reply to I.A. Nos. 360 & 361 of 2012.

Post the matter for hearing the I.A. Nos. 360 & 361 of 2012 on **03.12.2012.** In the meantime, reply be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/mk**